

**TEAMO PRODUCTIONS HQ LIMITED**  
(Formerly known as GI Engineering Solutions Limited)  
CIN: L74110DL2008PLC13221

Regd. & Corporate Office : Unit 1308, Aggarwal Corporate Heights, Netaji Subhash Place, New Delhi-110034  
Tel No: 011-44789583. Website: www.giesl.in. E-mail: cd@giesl.in

**NOTICE OF POSTAL BALLOT & E-VOTING INFORMATION**

NOTICE is hereby given that pursuant to Section 110 of the Companies Act, 2013 ("the Act"), read with the Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 as may be amended from time to time and such other applicable laws, the Company on October 27, 2023 has sent and completed the dispatch of Postal Ballot notice(s) dated October 25, 2023 through electronic mode only to those shareholders whose email id's are registered with their depository participants or the Company's Registrar and Share Transfer Agent, M/s. Bigshare Services Private Limited.

The approval of Members of Teamo Productions HQ Limited ("the Company") is being sought for the following Resolutions by means of postal ballot through remote e-voting:

S.No	Description of Resolutions
1	To approve sub-division of face value of equity shares of the company from Rs. 10/- (Rupees Ten Only) each to Re. 1/- (Rupee One) each
2	To approve sub-division of face value of preference shares of the company from Rs. 10/- (Rupees Ten Only) each to Re. 1/- (Rupee One) each
3	To approve alteration of capital clause of memorandum of association of the company consequent to the sub-division of the face value of the equity shares and preference shares of the company
4	To approve raising of funds through issuance of securities by the company

The Ministry of Corporate Affairs (MCA) vide its General Circular No. 09/2023 dated September 25, 2023 has extended the timeline to send the notice including postal ballot notice(s) by e-mail to all its shareholders till September 30, 2024. Hence, there will be no dispatch of physical copies of Notices or Postal Ballot forms. The voting rights of the Members shall be reckoned on the Equity Shares held by them as on the close of business hours on Friday, October 20, 2023, being the cut-off date fixed for this purpose.

The Company has engaged the services of National Securities Depository Limited ("NSDL") for providing E-voting facility to all the Members. Members are requested to note that e-voting will commence on Saturday, October 28, 2023 (9.00 AM.) and ends on Sunday, November 26, 2023 (5.00 PM), thereafter which the e-voting module shall be disabled.

The Board of Directors of the Company (the "Board") has appointed M/s. Kumar G & Co., Company Secretary, as the Scrutinizer ("Scrutinizer") for conducting the postal ballot through remote e-voting process in a fair and transparent manner.

The Postal ballot Notice is also available on the Company's Website i.e. [www.giesl.in](http://www.giesl.in) and on the website of the National Securities Depository Limited at [www.evoting.nsdl.com](http://www.evoting.nsdl.com) and also on the website of the Stock Exchanges where the Company's shares are listed i.e. BSE Limited and National Stock Exchange of India Limited.

The result of Postal Ballot will be announced by the Executive Director or any person authorised by him on or before Monday, November 27, 2023, on Stock Exchange(s), where shares of the Company are listed and displayed along with the Scrutinizer's report on the Company's Website i.e. [www.giesl.in](http://www.giesl.in) and on the website of the National Securities Depository Limited at [www.evoting.nsdl.com](http://www.evoting.nsdl.com)

For Members who have not registered their e-mail address so far, are requested to register their e-mail address by sending an e-mail to the Company/RTA directly

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on : 022 - 4886 7000 and 022 - 2499 7000 or send a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in)

For Teamo Productions HQ Limited  
(Formerly Known as GI Engineering Solutions Limited)  
Deepak  
Company Secretary and Compliance Officer

Place: Delhi  
Date: October 27, 2023

**Canara Bank**  
A Government of India Undertaking

**E-AUCTION SALE OF PROPERTIES on 05-12-2023**  
Last date of EMD : 04-12-2023

**ASSET RECOVERY MANAGEMENT (ARM) II BRANCH, A-27, 1ST FLOOR, HAUZ KHAS, NEW DELHI-110016. Email : cb3038@canarabank.com**

**E-AUCTION SALE NOTICE**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable / immovable property mortgaged/hypothecated charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of the Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 05-12-2023 from 12:30 PM to 01:30 PM through E-Auction under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in M/s Canbank Computer Services Ltd., J P ROYALE, 1st Floor, # 218, 2nd Main, Sampige Road, (Near 14th Cross) Malleswaram, BANGALORE - 560003 - website - <https://indianbankseaction.com> Contact person Mr Pratap Kanjilal / Mr. D.D. Pakhare - MOB: 9832952602/8898418010/9480691777 Land Line 080-23469665 email: [ccsleauction@gmail.com](mailto:ccsleauction@gmail.com) or [eauction@ccsl.co.in](mailto:eauction@ccsl.co.in) or Canara Bank's website [www.canarabank.com](http://www.canarabank.com)

EMD amount of 10% of the Reserve Price is to be deposited by way of Demand draft in favour of Authorized Officer, Canara Bank, or shall be deposited through RTGS/NEFT/Fund Transfer to credit of A/C Name - SL OL RTGS NEFT PMT ENS O, A/c No 209272434 IFSC Code: CNRB0003038 on or before 04-12-2023 upto 05:00 P.M.

Sr. No.	Borrower / Guarantors / Mortgagor Name & Address	Details of movable / immovable property and status of possession	Total Dues	a. Reserve Price (Rs) b. EMD (Rs) c. Incremental Bid (Rs) d. Date of E-Auction	Name of the Person to be contact
1	M/S Presidium Ice, Through Proprietor: Mr. Neeraj Dhingra, B-73, Sector 64, Noida District- Gautam Buddh Nagar (U.P) 226022 Factory Add: Plot No I-37, IIDC, Masoori Gulawati Road, Tehsil - Dhaulana , Hapur- 245301 Smt Kanta Dhingra W/o Shri Subhash Chand Dhingra, Flat No E-2/12009, GH-7, Crossing Republic, Dhundhera, Ghaziabad-201009 Mr. Neeraj Dhingra S/o Subhash Chandra Dhingra, Plot No- 137, Industrial Area, II DC Messori, Gulawati Road, tehsil- Dhaulana, Hapur-245301, Uttar Pradesh Also at: E-2/12009, GH-7, Crossing Republic Society, Dundaheha, Ghaziabad, (U.P)-201009 Sh. Subhash Chand Dhingra S/o late Ram Lal Dhingra, Flat No E-2/12009, GH-7, Crossing Republic, Dhundhera, Ghaziabad-201009	Residential Apartment No. 12009, 12 TH Floor, in multi-storied building constructed on Group Housing Plot No. 7 in the Township known as Crossing Republic, Dundaheha, Ghaziabad with super area 1270 sq ft (117.98 sq mtr.) & covered area 1018 sq. ft. (94.57 sq mtr.) approximately owned by Smt. Kanta Dhingra W/o Shri Subhash Chand Dhingra Bounded by: East: 24 Mtr Wide Road, West: Proposed site for school/Park, North: Proposed site for Golf Course, South: Vacant Land (The subject property is under Symbolic possession of bank) *SA No. 340/2021 is pending with DRT Lucknow.	Rs. 61,63,791.10 as on 30.07.2019 plus further interest thereon from 31.07.2019 along with expenses, other charges, etc	a. 37,50,000/- b. 3,75,000/- c. 50,000/- d. 05-12-2023	SH MANISH KUMAR LOHIA, Mobile No. 9821096386

The property can be inspected, with Prior Appointment with Authorized Officer and may contact SH MANISH KUMAR LOHIA, Mobile No.9821096386 and SMT.AKANSHA DP, Mobile No 8826933887 Canara Bank, ARM II Branch during office hours on any working day for other details and inspection of properties.

Date : 27-10-2023, Place : New Delhi

Authorised Officer, Canara Bank

**IDFC First Bank Limited**  
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)

**Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002**

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice	Property Address
1	14537282	HOME LOAN	1. SOHIL KHAN 2. IRAM KHANAM	14.10.2023	50,47,697.65/-	ALL THAT PIECE AND PARCEL OF GROUND FLOOR AND FIRST FLOOR (WITHOUT ROOF RIGHTS) OUT OF FREE HOLD BUILT-UP PROPERTY BEARING NO.J-167, LAND AREA MEASURING 100 SQ.YDS., (SIZE 15'X 60') & FREE HOLD BUILT-UP PROPERTY BEARING NO. J-167-A. LAND AREA MEASURING 80 SQ.YDS. (SIZE 12'X 60') OUT OF KHASRA NO.30/6, SITUATED IN THE AREA OF VILLAGE KHYALA, DELHI STATE, DELHI, COLONY KNOWN AS VISHNU GARDEN, NEW DELHI-110018, AND BOUNDED AS: EAST: PLOT NO. J-168, WEST: PLOT NO. 166 NORTH: GALI SOUTH: GALI

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-  
Authorized Officer  
IDFC FIRST Bank Limited  
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)

Date : 28.10.2023  
Place : NEW DELHI

**Canara Bank**  
P. B. No. 20, Saini Bhowan, Delhi-Rohtak Road, Dharampura -124507

**POSSESSION NOTICE (For Immovable Property)**

**POSSESSION NOTICE [SECTION 13 (4)]**

Whereas  
The undersigned being the Authorized Officer of the Canara Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 25.07.2023 calling upon the Borrower Mrs Pinki W/o Sh Anil, R/o House No 63, Ward No 2, New Patel Park, Bahadurgarh - 124507 and Mr Anil S/o Sh Karm Singh both R/o House no 63, Ward No 1, Vikas Nagar, Line Par, Bahadurgarh - 124507 to repay the amount mentioned in the notice being Rs. 7,01,307.10 (Rupees Seven lakhs one thousand three hundred seven and paise ten only) plus further interest together with all costs, charges, expenses (minus recovery if any) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub Section (4) Section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this 27th day of Oct, 2023.

The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property/ies will be subject to the charge of Canara Bank, Bahadurgarh Branch for an amount of Rs. 7,01,307.10 (Rupees Seven lakhs one thousand three hundred seven and paise ten only) plus further interest together with all costs, charges, expenses till date of payment. The Borrowers attention is invited to provision of sub-section (B) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**Description of the Movable and Immovable Property/ies**

S. No.	Detail of Property	Name of Owner
1.	EMT of house admeasuring 50 sq. Yards having approx. 875 Sq. Ft. RCC constructed area being 1/450 share, out of total land measuring 7 Bhigha 10 Biswa Pukhta[22 Bhigha 10 Biswa Kham], comprised in khewat No. 1120, Khatoni No. 1830, Khasra No. 2762,2763,2769,2770,2772, total kite 5, situated within revenue estate of Bahadurgarh at Surat Nagar, Railway Line Par, With in MC limits, Bahadurgarh, Distt Jhajjar and bounded as under: East- Gali 10' wide (side 20'-0") West - Plot Deshraj (side 20'-0") North- Plot of Anand (side 22'-6") South- Gali 18' wide (side 22'-6")	Smt. Pinki W/o Sh. Anil

Date : 27.10.2023 Place : Bahadurgarh Authorised Officer, Canara Bank

**FORM G**  
INVITATION FOR EXPRESSION OF INTEREST FOR  
AERENS JAI REALTY PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES  
AT RZ-80-A-13 G/F TUGLAKABAD EXTN. NEW DELHI SOUTH DELHI -110019

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	Aerens Jai Realty Private Limited RZ-80-A-13 G/F Tuglakabad Extn. South Delhi, New Delhi 110019
2. Address of the registered office	https://aerensjairealty.in/
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	NA
5. Installed capacity of main products/ services	The company operates in the real estate sector, which means there are no products.
6. Quantity & value of main products/ services sold in last financial year	2
7. Number of employees/ workmen	Details can be sought through email at: <a href="mailto:cirp.ajrpl@gmail.com">cirp.ajrpl@gmail.com</a>
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought through email at: <a href="mailto:cirp.ajrpl@gmail.com">cirp.ajrpl@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought through email at: <a href="mailto:cirp.ajrpl@gmail.com">cirp.ajrpl@gmail.com</a>
10. Last date for receipt of expression of interest	12/11/2023
11. Date of issue of provisional list of prospective resolution applicants	22/11/2023
12. Last date for submission of objections to provisional list	27/11/2023
13. Date of issue of final list of prospective resolution applicants	07/12/2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	27/11/2023
15. Last date for submission of resolution plans	27/12/2023 (Extension of the CIRP period will be sought in due course, as the current CIRP period is set to expire on 26/11/2023)
16. Process email id to submit EOI	<a href="mailto:cirp.ajrpl@gmail.com">cirp.ajrpl@gmail.com</a>

Date : 28.10.2023 Resolution Professional for Aerens Jai Realty Private Limited  
Place: Delhi Regn. No.: IBB/IPA-002/IP-N00774/2018-2019/12373  
Prabhakar Kumar

**OFFICE OF THE RECOVERY OFFICER -II**  
**DEBTS RECOVERY TRIBUNAL-II, DELHI**  
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

**R.C. No. 212/2017 Sale Proclamation**  
**SYNDICATE BANK Versus MR. DEEPAK GARG**  
PROCLAMATION OF SALE UNDER RULE 5(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993

CD#1 Mr. Deepak Garg S/o Sh. Jagroshan Garg R/o 505, Ground Floor, Shakti Khand-III, Indrapuram, Ghaziabad (U.P.). Also at: House no. 341-A/34 Shalimar Park Extn. Gali No. 4, Shahdara, Delhi-110032.  
CD#2 Mr. Prem Chand S/o Late Sh. Ram Lubha R/o E-31, Double Storey, Quarters Moti Khan, Delhi-110055. Also at: 10519/1, Gali No. 4, Moti Khan, Delhi-110055.

Whereas as per Recovery Certificate No. 212/2017 dated 03.08.2017 drawn by the Presiding Officer, Debts Recovery Tribunal-II mentioning a sum of Rs. 16,38,082/- (Rs. Sixteen Lacs Thirty Eight Thousand and Eighty Two Only), CDs are jointly and / or severally liable to pay the amount of Rs. 16,19,082/- (Rs. Sixteen Lacs Nineteen Thousand and Eighty Two Only) alongwith simple interest @13% p.a. per annum from 11.08.2014 onwards until recovery with cost of Rs. 19,000/- (Rupees Nineteen Thousand only).

2. And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said Recovery Certificate.

3. Notice is hereby given that in absence of any order of postponement, the said property shall be sold by e-auction and bidding shall take place through "Online Electronic Bidding" through the website [www.bankauctions.com](http://www.bankauctions.com) on 20.12.2023 between 11 a.m. to 12 noon with extensions of 5 minutes duration after 12 noon, if required

4. The sale shall be of the property of the CD(s) above named as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against each lot.

5. The property shall be put up for the sale as specified in the schedule. If the amount to be realized by sale is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale will also be stopped if, before auction is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.

6. No officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.

7. The sale shall be subject to the conditions prescribed in the Second Schedule to the Income Tax Act, 1961 and the rules made there under and to the following further conditions:

7.1 The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

7.2 The reserve price below which the property shall not be sold and the Earnest Money Deposit (EMD) are as under.

**पंजाब नैशनल बैंक Punjab National Bank**  
E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

**Circle Sastra Centre- Near Hanuman Chowk, New Tehri, District - Tehri Garhwal (Uttarakhand)-249001**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rule, 2002. Notice is hereby given to the public in general and in particular to the borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of dues due to the Bank/Secured creditor from the respective borrower(s), and Guarantor (s). The Reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

**SCHEDULE OF THE SECURED ASSETS**

Sr. No.	Name of The Branch	Description of the Immovable Properties	(A) Dt. of Demand Notice u/s 13(2) of SARFAESI Act 2002 (B) Outstanding Amount as per Demand Notice under Sarfaesi Act 2002 (C) Present Outstanding (D) Possession Date u/s 13(4) of SARFAESI Act, 2002 (E) Nature of Possession Symbolic /Physical/Constructive	(A) Reserve Price (Rs. in Lacs) (B) EMD (C) Bid Increase Amount	DATE & TIME OF AUCTION	Details of The Encumbrances Known To The Secured Creditors
1.	Branch: New Tehri (330200) Borrower: Sh. Rahul Naithwal S/o Sh. Ramesh Naithwal, Add.: Vill. Toddy, Patti - Shukalpur Bagri, Bhagirathpuram, Distt. Tehri Garhwal, Uttarakhand-249124, Co-Borrower /Guarantor /Mortgagor: Sh. Ramesh Naithwal S/o Pingal Dass Naithwal, Add.1:- Villi- Toddy, Patti- Shukalpur Bagri, Bhagirathpuram, Distt. Tehri Garhwal, Uttarakhand-249124, Add.2:- Shop No. C-10, Bhagirathpuram, Distt. Tehri Garhwal, Uttarakhand-249124	All part and parcel of Shop No. C-10, Bhagirathpuram, Tehri Garhwal, Measuring 3.93 Sq. meter. Property bearing Boundaries: - East: New Tehri Ghansali Motor Road, West: THDC Colony, North: Shop of Chamoli Electrical, South: Shop of Gupta General Store. (Sale deed registered on 13.08.2008 at sub Registrar New Tehri at Bahi no.1, zild no. 501 and pages 471 to 486 at serial no. 1741). Property is owned by Sh. Ramesh Naithwal S/o Pingal Dass Naithwal.	A) 11.07.2023 B) Rs. 13,31,146.00 + interest w.e.f. 01.07.2023 + expenses C) Rs. 13,65,301.00 + interest w.e.f. 01.10.2023 + expenses & Charges + Since NPA D) 13.10.2023 E) Physical	A) Rs.08.10 Lakh B) Rs.0.81 Lakh C) Rs. 0.25 Lakh	05.12.2023 From 11:00 AM to 04:00 PM	Not known any

**TERMS AND CONDITIONS:** The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 1. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". 2. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation. 3. The Sale will be done by the undersigned through e-auction platform provided at the Website <https://www.mstcecommerce.com> on 05.12.2023 @ 11.00 AM to 04.00 PM, 4. For detailed term and conditions of the sale, please refer [www.ibapi.in](http://www.ibapi.in), <https://www.mstcecommerce.com>, <https://eprocure.gov.in/publish/app> & [www.pnbindia.in](http://www.pnbindia.in). 5. For any query the interested bidder may contact Sh. Mukesh Rautela, Mob No.7409435474. E-mail-cs8324@pnb.co.in STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

Date: 27.10.2023 Place: New Tehri Authorised Officer, Punjab National Bank

**POSSESSION NOTICE (For Immovable Property) (Rule 8(1))**

Whereas, been the Authorized Officer/s of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice/s on the dates mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice(s). The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002, on the borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and interest thereon. The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub-section (B) of section 13 of the Act in respect of time available to redeem the secured assets.

Sl. No.	Name of Branch/Name of Account/ Name of Borrowers/Guarantor/ Mortgagor & Address	Description of property Mortgage	(a) Demand notice Date (b) Symbolic Possession Date	Outstanding as on date of Demand notice
1.	Branch: TP Nagar, Meerut M/s Unique Collection, Add 1: House No. 87, Maida Mohalla, Lal Kurti, Soti Ganj, Meerut- 250001, Add.2. F-177, Delhi Road, Ravinder Puri, Meerut- 250001. Sh. Mursaleem (Prop and Mortgagor), Add 1: House No. 87, Maida Mohalla, Lal Kurti, Soti Ganj, Meerut- 250001. Add. 2. F-177, Delhi Road, Ravinder Puri, Meerut- 250001.	Equitable Mortgage of House Nagar Nigam No. 74, Hall No. 57 measuring area 33.79 sq. mt. Soti Ganj, Meerut Property in the name of Sh. Mursaleem S/o Mohd. Naem. Boundaries are as under: East: House of Liyakat, West: Rasta House of Haji Badhu Gali No. 5 feet wide, North: House of Ikram, South: Gali 6 feet wide.	(a) 15.05.2023 (b) 26.10.2023	Rs. 20,09,178.76 with further interest w.e.f. 01.05.2023 + legal & other charges until payment in full
2.	Branch: Garh Road, Meerut Mohd. Abdul Aziz (Borrower + Mortgagor), Add.1. 220, Part of Plot No. 33B, Zakir Hussain Colony, Meerut, Add.2. 331, Shorab Gate, Khapraail Wali Masjid, Meerut- 250002. S/o Sh. Balbir Singh, House No. 6, Khasra No. 868, Nandani Kunj, Malyana, Bagpat Road, Meerut- 250001. Sh. Brijesh Kumar (Borrower + Mortgagor) S/o Sh. Balbir Singh, Add.1. House No. 6, Khasra No. 868, Nandani Kunj, Malyana, Bagpat Road, Meerut- 250001. Add.2. R/o Village Sisaula Khurd, Pragana Meerut, Tehsil & Distt. Meerut. Sh. Deepak Kumar (Guarantor) S/o Ravinder Kumar Gautam, Add.1. 873, Ganga Colony, Malyana, Meerut- 250001. Add.2. H.No. 438, Bhola Road, Multan Nagar, Meerut.	A Residential House bearing municipal No. 220/A, Part of House No. 220, Constructed on Part of One Residential Plot bearing No. 33-B, consisting of minjumlay khasra no. 3682, situated at Zakir Hussain Colony, Hapur Road, Meerut, Property in the name of Mohd. Abdul Aziz S/o Late Abdul Gani, land area measuring 62.70 Sq. mts. Boundaries & dimension: East: Remaining Part of House No. 220 of Noorjama, West: House No. 220/1 of Islamuddin, North: House of Mohd. Rafi Sahab, South: Raasta 16 feet wide.	(a) 11.07.2023 (b) 26.10.2023	Rs. 34,27,328.12 with further interest w.e.f. 01.07.2023 + legal & other charges until payment in full
3.	Branch: Multan Nagar, Meerut M/s Lala B S Marble, Through (Proprietor) Sh. Brijesh Kumar, Khasra No. 198, Indra Colony, Bagpat Road, Meerut-250001. Sh. Ravinder Kumar Gautam (Mortgagor + Guarantor), S/o Balbir Singh, House No. 6, Khasra No. 868, Nandani Kunj, Malyana, Bagpat Road, Meerut- 250001. Sh. Brijesh Kumar (Borrower + Mortgagor) S/o Sh. Balbir Singh, Add.1. House No. 6, Khasra No. 868, Nandani Kunj, Malyana, Bagpat Road, Meerut- 250001. Add.2. R/o Village Sisaula Khurd, Pragana Meerut, Tehsil & Distt. Meerut. Sh. Deepak Kumar (Guarantor) S/o Ravinder Kumar Gautam, Add.1. 873, Ganga Colony, Malyana, Meerut- 250001. Add.2. H.No. 438, Bhola Road, Multan Nagar, Meerut.	All the part and parcels of residential plot at khasra no. 868, measuring 75 Sq. yards or 62.71 Sq. Meter situated at Village Malyana, Bagpat Road, Pargana, Tehsil & Distt. Meerut. In the name of Sh. Brijesh Kumar S/o Sh. Balbir Singh & Sh. Ravinder Singh S/o Sh. Balbir Singh, Boundaries & dimension: East: 15 feet thereafter plot of other, West: 15 feet thereafter 20 feet wide road, North: 45 feet thereafter plot No. 6, South: 45 feet thereafter plot No. 4. (Note Description of the above property is as per sale deed registered with office of Sub Registrar-II, Meerut, District Meerut in Bahi No. 1, Zild No. 7825, Pages 1-16 at Serial No. 8127 on dated 17.05.2012).	(a) 14.08.2023 (b) 27.10.2023	Rs. 6,86,624.33 with further interest w.e.f. 01.08.2023 + legal & other charges until payment in full

Date: 27.10.2023 Place: Meerut Authorised Officer, Punjab National Bank

**पंजाब नैशनल बैंक Punjab National Bank**  
E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

**Circle Sastra Centre- Near Hanuman Chowk, New Tehri, District - Tehri Garhwal (Uttarakhand)-249001**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rule, 2002. Notice is hereby given to the public in general and in particular to the borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of dues due to the Bank/Secured creditor from the respective borrower(s), and Guarantor (s). The Reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

**SCHEDULE OF THE SECURED ASSETS**

Sr. No.	Name of The Branch	Description of the Immovable Properties	(A) Dt. of Demand Notice u/s 13(2) of SARFAESI Act 2002 (B) Outstanding Amount as per Demand Notice under Sarfaesi Act 2002 (C) Present Outstanding (D) Possession Date u/s 13(4) of SARFAESI Act, 2002 (E) Nature of Possession Symbolic /Physical/Constructive	(A) Reserve Price (Rs. in Lacs) (B) EMD (C) Bid Increase Amount	DATE & TIME OF AUCTION	Details of The Encumbrances Known To The Secured Creditors
1.	Branch: New Tehri (330200) Borrower: Sh. Rahul Naithwal S/o Sh. Ramesh Naithwal, Add.: Vill. Toddy, Patti - Shukalpur Bagri, Bhagirathpuram, Distt. Tehri Garhwal, Uttarakhand-249124, Co-Borrower /Guarantor /Mortgagor: Sh. Ramesh Naithwal S/o Pingal Dass Naithwal, Add.1:- Villi- Toddy, Patti- Shukalpur Bagri, Bhagirathpuram, Distt. Tehri Garhwal, Uttarakhand-249124, Add.2:- Shop No. C-10, Bhagirathpuram, Distt. Tehri Garhwal, Uttarakhand-249124	All part and parcel of Shop No. C-10, Bhagirathpuram, Tehri Garhwal, Measuring 3.93 Sq. meter. Property bearing Boundaries: - East: New Tehri Ghansali Motor Road, West: THDC Colony, North: Shop of Chamoli Electrical, South: Shop of Gupta General Store. (Sale deed registered on 13.08.2008 at sub Registrar New Tehri at Bahi no.1, zild no. 501 and pages 471 to 486 at serial no. 1741). Property is owned by Sh. Ramesh Naithwal S/o Pingal Dass Naithwal.	A) 11.07.2023 B) Rs. 13,31,146.00 + interest w.e.f. 01.07.2023 + expenses C) Rs. 13,65,301.00 + interest w.e.f. 01.10.2023 + expenses & Charges + Since NPA D) 13.10.2023 E) Physical	A) Rs.08.10 Lakh B) Rs.0.81 Lakh C) Rs. 0.25 Lakh	05.12.2023 From 11:00 AM to 04:00 PM	Not known any

**TERMS AND CONDITIONS:** The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 1. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". 2. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation. 3. The Sale will be done by the undersigned through e-auction platform provided at the Website <https://www.mstcecommerce.com> on 05.12.2023 @ 11.00 AM to 04.00 PM, 4. For detailed term and conditions of the sale, please refer [www.ibapi.in](http://www.ibapi.in), <https://www.mstcecommerce.com>, <https://eprocure.gov.in/publish/app> & [www.pnbindia.in](http://www.pnbindia.in). 5. For any query the interested bidder may contact Sh. Mukesh Rautela, Mob No.7409435474. E-mail-cs8324@pnb.co.in STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

Date: 27.10.2023 Place: New Tehri

